

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 30 of 2021**

**IN THE MATTER OF:**

**Acme Chem Ltd. & Anr.**

**...Appellants**

**Vs.**

**Grove Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants:**

**Mr. NPS Chawla, Mr. Surekh Kant Tripathi, Mr. Ankit Tripathi and Mr. M. K. Bansal, Advocates.**

**For Respondents:**

**Mr. K R Balakrishnan, Advocate for R-2.  
Mr. P. V. Dinesh and Mr. Ashwini Kumar Singh,  
Advocates for R-3.  
Mr. Ravindra Belayur, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**19.03.2021:** Learned Counsel appearing on behalf of the Respondent Nos. 1,3,& 4 seeks further time and is granted two weeks time to file the 'Reply Affidavit'.

Rejoinder, if any, two weeks thereafter.

Parties are directed to file their Written Submissions within two weeks and provide the copy to the Opponent Counsel.

Interim Order to Continue till the next date of hearing.

Let the matter be fixed on **22<sup>nd</sup> April, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/bm